Farewell Reference Speech

of

Dr.Anmol Rattan Sidhu (Senior Advocate)

President, Punjab & Haryana High Court Bar Association,

Chandigarh

On the transfer of

Hon'ble Mr. Justice Sanjay Kishan Kaul,

Chief Justice, Punjab and Haryana High Court

to High Court of Madras

Hon'ble the Chief Justice Sh. Sanjay Kishan Kaul, Ji

Hon'ble the Judges of the Punjab & Haryana High Court,

Hon'ble the Advocate General, Haryana

Hon'ble the Advocate General, Punjab

Hon'ble the Chairman Bar Council of Punjab & Haryana

Sh. Rajiv Atma Ram , President Senior Advocate Association

Learned Senior Advocates

Senior Standing Counsel of Union Territory,

The learned Law Officers, Punjab, Haryana, Union of India and Union Territory Chandigarh and My esteemed Colleagues brothers and sisters.

Today we have assembled here to bid farewell to Hon'ble the Chief Justice Sh. Sanjay Kishan Kaul ji, who has served as the 32nd Chief Justice of this sacred institution for more than one year, being transferred as Hon'ble the Chief Justice of Madras High Court. These proceedings are meant to share, honour some thoughts on meaningful judicial theories, appreciate Justice Kaul's career, share words of goodwill, best wishes, and express gratitude to his lordship on behalf of the members of the bar who desire to say something on the steadiness, humility, integrity, hardworking, fairness and uprightness of his Lordship.

My Lord Justice Kishan Kaul Ji born on December 26, 1958 in the well-renowned family of late Raja Sir Daya Kishan Kaul, who had set many milestones in the different fields of human endeavor. The Father of our Nation Mahatma Gandhi could appropriately describe in the

Following terms "The best way to find yourself is to lose yourself in the service of others".

In the Course of his judicial career so far, Justice Kaul has delivered several landmark Judgments and decisions in many areas of our substantive and procedural Law. Through his industry, patience, his sound knowledge of law and fairness in conduct of cases, the trust that people repose in our judicial system has been greatly enhanced. Though my Lord Justice Kaul is born in Royal family but his Lordship, always has been Justice of Masses. Every lawyer who appeared before your lordship always felt at home and never felt un-easy, however while asking an adjournment for the sake of an adjournment, the request come, what may, shall be declined very politely but firmly or granted a very short adjournment. Rights accrue automatically to him who duly performs his duty.

It is due to his hard working, diligence, adhering to the professional ethics and ability to work in a team that has gained the trust of the members of the bar who feel him as one of their own. As the President of the HCBA I believe I speak for all the members when I say that Justice Kaul is a great thinker, capable of understanding the finer points of law.

Since the day Hon'ble Chief Justice has been elevated to this Court as the head of our family, various projects either have been completed or under process with the purpose to extend the maximum facilities to the Bar. Furthermore during the present tenure of my lord as Hon'ble the Chief Justice, the balance always tilled in favour of reforms in the Justice delivery system and as a result of which with the innovative and constructive ideas, measures undertaken by this Hon'ble Court, there is huge reduction in the pendency of the subordinate Courts of the Punjab and Haryana States. Not only this his lordship with the active support

of the Not only this his lordship with the active support of the Hon'ble Judges of the our High Court put special effort by adopting ADR's to reduce the pendency in this Hon'ble Court and the Subordinates Court also.

From the day of elevation to the office of Chief Justice, His Lordship conveyed the culture i.e. **He means business and temple of justice should not be closed.** Further keeping in view that, "Delay in Judicial Process also add to the costs of Justice Equality before law does not translate itself into equality in the real sense of the term, unless there is equality of access to legal processes. His lordship always conveyed and implemented access to fast, inexpensive and expeditious justice which is the basic human right and further put stress on the ideas that efforts should be made to reduce the backlog of cases, the time taken for disposal of individual cases and also the cost of litigations.

While summing up, I refer the quote of the great philosopher Confucius- "The superior man is modest in his speech but exceeds in his actions" as this is squarely applicable to our Hon'ble the Chief Justice.

Today, as we bid him farewell from this Hon'ble High Court, please accept our best wishes and we pray our Almighty God to grant him longevity, good health and happiness and an active and fulfilling next chapter.

I, on the behalf of Punjab and Haryana High Court Bar Association
wish all the best to Hon'ble the Chief Justice and congratulate the residents
of Chennai region for getting my lord Justice Sanjay Kishan Kaul as Hon'ble
the Chief Justice of the Hon'ble Madras High Court
May the Almighty God continue to bless him for the rest of his life.